

POLICY BOND

The Policy Bond should be read in conjunction with the product brochure.

SECTION 1: GENERAL PROVISIONS

1.1) Product Description

This is a single premium payment, traditional insurance product.

This is a non-participating Policy.

The Policy Benefit Period is five years, starting from the Policy Issue Date and ending on the Maturity Date.

Neither an agent nor anyone other than a duly authorised officer of the Company has the power to change the terms of the Policy as per the request of the Policyholder.

1.2) Assignment

The Policyholder can assign the Policy to another person and in that event the Policyholder will be referred to as Assignor and the person to whom the Policy is assigned will be referred to as the Assignee. The Policyholder can assign the Policy by submitting a duly filled in assignment form accompanied by the original Policy Bond to the Company at its office. The assignment would either be endorsed upon the Policy Bond or documented by a separate instrument, signed in either case by the Assignor stating specifically the fact of the assignment. The Company will not express any opinion on the validity or legality of the Assignment. Assignment can be done only for the entire Policy. Assignment shall automatically cancel a nomination except an assignment in favour of the Company.

1.3) Nomination

The Life Insured may at any time before the Policy matures, nominate a person/(s) to receive the Policy Benefits in the event of the death of the Life Insured before the Maturity Date. Where such nominee is a minor, the policyholder may also appoint any person who is a major (referred to as "Appointee"), to receive the Policy Benefits during the minority of the Nominee. The Company shall not recognise a nomination or a change in nomination for the Policy, until it receives a written notice of the nomination or change in the specified nomination form from the Policyholder at its office. The Company will not express any opinion on the validity or legality of the nomination. Policyholder can make a nomination only with regard to the entire Policy. If no Nominee is alive at the time of death of the Life Insured, the Policyholder's estate shall be deemed to be the Nominee.

1.4) Suicide Exclusion

The Policy shall be void if the Life Insured, whether medically sane or insane, commits suicide within one year of the Issue Date, resulting in death directly or indirectly as a result of such suicide. The Company will refund the Premium paid towards the Policy as on the date of death.

1.5) Validity

The Life Insured under the Policy have an obligation to disclose every fact material to the assessment of the risk for issuance of the Policy. Failure to disclose or misrepresentation of a material fact, will allow the Company to deny any claim, subject to the provisions of Section 45 of the Insurance Act, 1938 ('the Act').

As per Section 45 of the Act, no policy of life insurance effected before the commencement of the Act shall after the completion of two years from the date of commencement of the Act and the Policy of life insurance effected after the coming into force of the Act shall, after the completion of two years from the date on which it was effected be called in question by an Insurer on the ground that the statement made in the proposal or in any report of a medical officer, or referee or friend of

the Life Insured, or in any document leading to the issue of the Policy, was inaccurate or false, unless the Insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Life Insured and that the Life Insured knew at the time of making it that the statement was false or that it suppressed facts which were material to disclose.

Provided that nothing in this section shall prevent the Insurer from calling for proof of age at any time if he/she is entitled to do so and the Policy shall be deemed to be called in question merely because the terms of the Policy are adjusted on subsequent proof that the age of the Life Insured was incorrectly stated in the application.

1.6) Primary Claim Documents

The Company would seek the following primary documents in support of a claim to enable processing of the claim intimated by you under the Policy:

- For Maturity Benefit: the original Policy Bond;
- For Death Benefit:
 - Original Policy Bond;
 - Death Certificate of the Life Insured; and
 - Claimant's Statement

The Company is entitled to call for additional documents based on the conditions, among others, the duration of the Policy, the circumstances of the death, accident or illness and such other factors.

1.7) Free-look Option

If you disagree with any of the terms and conditions of the Policy, you have the option to return the original Policy Bond alongwith a letter stating reasons for the objection within 15 days of receipt of the Policy Bond ("the free look period"). The Policy will accordingly be cancelled and the Premium will be refunded to the Policyholder. All rights of the Policyholder under the Policy shall immediately stand extinguished on the cancellation of the Policy under the free look option.

1.8) Customer Service

The Policyholder can seek clarification or assistance on the Policy from the following:

- The Agent from whom the Policy was bought
- The Customer Service Representative of the Company during business hours (9.00 a.m. to 5.00 p.m.) at the telephone number 022-40394444
- Mail to: Customer Service
Bharti AXA Life Insurance Company Limited
61/62, Kalpataru Synergy
Opposite Grand Hyatt
Vakola, Santacruz (East)
Mumbai 400055.
- Fax at: 91 22 40306347
- Toll Free no.: 1800 22 4441 (MTNL/BSNL subscribers)
1800 102 4444 (Airtel subscribers);
- E-mail: service@bharti-axalife.com

1.9) Grievance Redressal Process

You may register any grievance/feedback on service@bharti-axalife.com or at the Company's website www.bharti-axalife.com. You may also contact the branch office wherefrom you have bought the Policy nearest to you or the agent from whom you have bought the Policy. You may also contact the Complaints Cell at the following address:

Complaints Cell
Bharti AXA Life Insurance Company Limited
61/62 Kalpataru Synergy
Opposite Grand Hyatt
Vakola, Santacruz (East)
Mumbai 400055

- Fax at: 91 22 40306347
- Toll Free no.: 1800 22 4441 (MTNL/BSNL subscribers)
1800 102 4444 (Airtel subscribers);
- E-mail: service@bharti-axalife.com

The Policyholder may approach the nearest Insurance Ombudsman in the event of dissatisfaction with the resolution of the grievance. The details of the Insurance Ombudsman are made available alongwith the Policy and are also available at www.bharti-axalife.com

1.10) Governing Laws and Jurisdiction

The terms and conditions of the Policy shall be governed by and be subject to the laws of the Republic of India. The parties shall be subject to the jurisdiction of the law courts situated within the Republic of India for all matters and disputes arising from or relating to or concerning the proposal and declaration and the Policy.

SECTION 2: POLICY BENEFITS

2.1) Death Benefit

Upon the death of the Life Insured, provided the Policy is in effect, the Company will pay the Sum Assured as specified in the Policy Specification to the Nominee, whichever is applicable and the Policy shall stand terminated.

2.2) Maturity Benefit:

Subject to the Policy being in effect, a Maturity Benefit equal to 110% of the premium shall be payable to the Policyholder on the Maturity Date.

SECTION 3: SURRENDER VALUE

The Policy can be surrendered after the Free Look period. Surrender of the Policy shall extinguish all rights and benefits of the Policyholder under the Policy and the Policy shall stand terminated. The Surrender Value under the Policy is payable as per the following table:

Policy Year	Surrender Value
1 st Policy Year	90% of the premium
2 nd Policy Year	100% of the premium
3 rd Policy Year	100% of the premium
4 th Policy Year	102% of the premium
5 th Policy Year	105% of the premium

SECTION 4: TERMINATION OF THE POLICY

The Policy will terminate on the earliest of the following:

- The date of confirmation by the Company of the application for surrender of the Policy
- The Maturity Date of the Policy as per Section 2.2
- On payment of the Death Benefit as per Section 2.1

